Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.327/2015 in O.A. No.806/2013

Tuesday, this the 8th day of September 2015

Hon'ble Mr. A.K. Bhardwaj, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

Mr. Jai Bhagwan Nandal (Retd. Public Health Inspector) s/o late Mr. Tale Ram r/o H.No.224/4, Ashok Mohalla Nangloi, Delhi-41

.. Applicant

(Mr. Shiv Kumar, Advocate for Mr. I S Dahiya, Advocate)

Versus

- Mr. Puneet Kumar Goyal (Commissioner)
 South Delhi Municipal Corporation Civic Centre, Jawahar Lal Nehru New Delhi
- 2. Dr. N K Yadav (Municipal Health Officer) South Delhi Municipal Corporation Civic Centre, Jawahar Lal Nehru New Delhi
- 3. Dr. V N Bhagat
 (Deputy Health Officer)
 South Delhi Municipal Corporation
 West Zone, Vishal Enclave
 Rajouri Garden, New Delhi

..Respondents

(Mr. Subhash Gosain, Advocate)

ORDER (ORAL)

Mr. A.K. Bhardwaj:

Ms. Kusum Sharma, learned counsel for respondents produced a copy of communication No.D-1747/HD/WZ/2015 dated 7.9.2015 and submitted that most of the terminal benefits admissible to the applicant have been

paid and the amount of GPF would be paid within two days. It has also been indicated in the communication that the benefits of ACP/MACP would be given to the applicant within ten days. Relevant excerpt of the communication reads thus:-

"Sub: Regarding payment of difference of Terminal Benefits in Hon'ble CAT CP No.327/15.

In compliance of orders of the Hon'ble CAT the status of payment of difference of terminal benefits in the matter of Sh. Jai Bhagwan Nandal Rtd. PHI is as under

Sr.No.	Difference of	Amount	Interest	Status
01.	Leave encashment	Rs.88580	Rs.12844	Already credited in the A/C of the applicant
02.	DCRG	Rs.535899	Rs.78331	Already credited in the A/C of the applicant
03.	Pension	Rs.167307	Rs.12440	Already credited in the A/C of the applicant
04.	Pension Commutation	Rs.101277	NIL	Already credited in the A/C of the applicant
05.	GPF	-	Rs.1,88,877	Bill passed. Will be credited within 2 days
06.	ACP/MACP			Under Process. Payment within 10 days

Submitted please."

2. In the wake, the Contempt Petition is disposed of. If the amount of GPF as well as benefits of ACP/MACP are not extended to the applicant

within 10 days, it would be open to him to revive the present petition.

Notices issued to the respondents are discharged. No costs.

(Shekhar Agarwal) Member (A)

(A.K. Bhardwaj) Member (J)

September 8, 2015 /sunil/